

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

APPEAL No. 18 of 2013 &
I.A. No. 38 of 2013

Dated : 21st January, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Power Company of Karnataka Ltd. & Ors. Appellant (s)
Versus

Central Electricity Regulatory Commission & Ors. ...Respondent (s)

Counsel for the Appellant(s): Mr. M.G. Ramachandran
Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Counsel for the Respondent(s): Mr. Mr. J.J. Bhatt, Sr. Adv.
Mr. Anuj Berry
Mr. Narendar Naik for R.2
Mr. Rohit N. Rao
Mr. L. Roshmani for Objector

ORDER

Admit. Mr. J.J. Bhatt takes notice on behalf of Respondent No.2 and seeks some time to file the reply.

Notice to be issued to the other Respondents in the Appeal as well as in I.A. No. 38 of 2013 returnable on 07.02.2013. Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

Post the matter for hearing the I.A. No. 38 of 2013 on **07.02.2013**. In the meantime, reply be filed to the said I.A. by Respondent No.2 on or before 01.02.2013 after serving copy on the other side.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson